



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Acquittal Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 18th September of 2018

SRO414 : In exercise of the powers conferred by sub-section (1) of Section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri. A.A.Teli, Advocate, District & Sessions Court, Srinagar as Special Public Prosecutor to conduct the in case titled State vs Fabiyan Wahid Gilkar and others FIR No. 58/2011 P/S Khanyar involving offences punishable under section 420,406,467,468,471,295-A,120-B RPC pending adjudication before the Court of Principal District and Sessions Judge, Srinagar.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,

Department of Law, Justice and Parliamentary Affairs

Dated - 18 - 09 - 2018

No LD(ACQ)2018/276-Srinagr

Copy to the :-

1. Principal Secretary to Government, Home Department.
2. Registrar General, Hon'ble High Court of Jammu and Kashmir.
3. Director General of Police, J&K, Srinagar.
4. Principal District and Sessions Court, Srinagar.
5. Director Prosecution, J&K, Srinagar.
6. Director Litigation, Kashmir.
7. Sh. A.A.Teli, Advocate with the information that he is not entitled for any counsel fee from the State.
8. Public Prosecutor Srinagar, for information and necessary action.
9. General manager Government Press Srinagar for publication in the Government Gazette.
10. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7 S C)


Assistant Legal Remembrancer

Department of Law, Justice & Parliamentary Affairs.

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